

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD.

R.P.No.134/92 in  
O.A.No.591/92.

Date of Order : 30.12.92

N.G.Patro

... Applicant/Petitioner

Vs.

1. Union of India,  
Rep. by the Secretary,  
Min. of Communications.  
New Delhi.
2. The Chief Postmaster-General,  
A.P., Hyderabad-500001.
3. Shri R.S.Nataraja Murthy,  
Postmaster-General,  
Visakhapatnam Region,  
Visakhapatnam-530003.
4. Postmaster-General,  
Visakhapatnam Region,  
Visakhapatnam-530003.
5. Supdt. of Post Offices,  
Vizianagaram Division,  
Vizianagaram-531202.
6. Shri Y.Kondala Rao,  
Asst. Supdt. of Post Offices,  
O/o the Postmaster-General,  
Visakhapatnam Region,  
Visakhapatnam-530003. ... Respondents/Respondents

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Counsel for the Applicant/  
Petitioner :: Shri T.Jayant

Counsel for the Respondents/  
Respondents :: Shri N.V.Ramana, CGSC

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CORAM:

Hon'ble Shri R.Balasubramanian : Member(A)

Hon'ble Shri T.Chandrasekhara Reddy : Member(J)

Order of the Division Bench delivered by Hon'ble Shri  
R.Balasubramanian : Member(A)

(In circulation).

This R.P. is filed by Shri N.G.Patro seeking a review  
of the judgement dt. 15.10.92 in the O.A.

2. Among other grounds that are not very significant, the  
applicant has raised the question that counters have not been  
filed by Respondents No.3 and 6 in the O.A. Counters are  
necessary <sup>only</sup> to come to a conclusion and if a conclusion can

otherwise be arrived at even in the absence of the counters the absence of the counters does not vitiate the case.

3. The applicant has raised the question of malafides and discrimination in the review petition. These were not established either in the O.A. or at the time of hearing.

4. The applicant has not pointed out any error apparent and he has not brought out any new material which he could not produce at the time of hearing. The review petition is liable to be dismissed and is dismissed with no order as to costs.

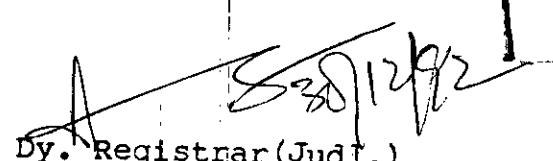
R.Balasubramanian

( R.Balasubramanian )  
Member (A).

T.Chandrasekhara Reddy

( T.Chandrasekhara Reddy )  
Member (J).

Dated: 30<sup>th</sup> December, 1992.

  
Dy. Registrar (Judi.)

Copy to:-

1. Secretary, Ministry of Communications, Union of India, New Delhi.
2. The Chief Postmaster-General, A.P.Hyderabad-001.
3. Sri. R.S.Nataraja Murthy, Postmaster-General, Visakhapatnam Region, Visakhapatnam-003.
4. Post Master General, Visakhapatnam Region, Visakhapatnam-003.
5. Supdt. of Post Offices, Vizianagaram Division, Vizianagaram.
6. Sri. Y.Kondala Rao, Asst. Supdt. of Post Offices, O/o the Post Master General, Visakhapatnam Region, Visakhapatnam-003.
7. One copy to Sri. T.Jayant, advocate, CAT, Hyd.
8. One copy to Sri. N.V.Ramana, Addl. CGSC, CAT, Hyd.
9. One spare copy.

Rsm/-

*2nd sheet  
for copy*

R.M. R.D. 134/92  
30/12/92 O.A. 591/92

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
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HYDERABAD BENCH

HYDERABAD

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH: AT HYDERABAD

THE HON'BLE MR.

V.C.

AND

THE HON'BLE MR.R.BALASUBRAMANIAN:M(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY:M(J)

AND

THE HON'BLE MR.C.J. ROY : MEMBER(JUDL)

Dated: 30/12/1992

ORDER/JUDGMENT:

R.A./G.A./M.A. No. 134/92

O.A. No.

in  
591/92

T.A. No.

(W.P. No. )

Admitted and Interim Directions issued

Allowed

Disposed of with directions

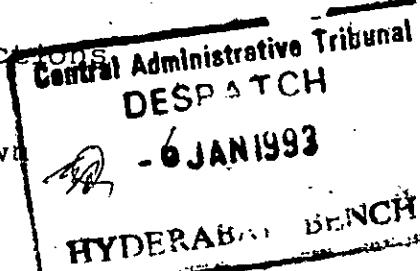
Dismissed

Dismissed as withdrawn

Dismissed for default

M.A. Ordered/Rejected

No order as to costs.



pvm.

30/12/92